

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

REVIEW PETITION NO. 01 OF 2019 IN
APPEAL NO. 175 OF 2015

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Pragati Power Corporation Ltd. (PPCL). Petitioner (s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Petitioner (s) : Ms. Swapna Seshadri
Mr. Ashwin Ramanathan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Mohit Mudgal for R-2
Ms. Prachit Johri for R-4
Mr. R.B.Sharma
Mr. Mohit Mudgal for R-5

ORDER

Admit.

The learned counsel, Mr. Mohit Mudgal, appearing for the second Respondent, Ms. Prachi Johri appearing for the fourth Respondent and Mr. R.B. Sharma, appearing for the fifth Respondent pray for three weeks time to enable them to file their replies in the instant case.

The learned counsel, Ms. Swapna Seshadri, appearing for the Petitioner also prays for one week time thereafter to file the rejoinder to the replies to be filed by the Respondent Nos. 2, 4 & 5.

Submissions of the learned counsel for the Respondent Nos. 2, 4 & 5 and the learned counsel for the Petitioner, as stated supra, are placed on record.

The learned counsel for the Respondent Nos. 2, 4 & 5 are permitted to file their replies in this case on or before 25.02.2019, after duly serving copy to the learned counsel for the Petitioner. Thereafter, learned counsel for the Petitioner is permitted to file the rejoinder to the replies filed by the counsel for the

Respondent Nos. 2, 4 & 5 on or before 05.03.2019, after duly serving copy of the same to the counsel for the Respondent Nos. 2, 4 & 5.

List the matter on **11.03.2019**, as agreed by the learned counsel for the Petitioner and the Respondent Nos. 2, 4 & 5.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member